

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.220 – IA/1436(AHM)2023
ITEM No.221 – IA/443(AHM)2023
ITEM No.222 – IA/606(AHM)2023
ITEM No.223 – IA/609(AHM)2023
ITEM No.224 – IA/197(AHM)2024
ITEM No.225 – IA/348(AHM)2024
ITEM No.226 – IA/380(AHM)2024
in
CP(IB)/236(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

The saraswat Co. Operative Bank Limited
V/s
Nami Steel Private Limited

.....Applicant

.....Respondent

Order delivered on: 16/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Nipun Singhvi, Adv. a.w Mr. Vishal Dave, Adv. &
Mr. Mayur Jugtawat, Adv.
Mr. Udayraj Patwardhan, RP (Party in person)
For the Applicant : Mr. Nilesh P. Udernani, Adv. in IA 74 of 2024
Ms. Natasha Shah, Adv. in IA 197 of 2024
For the SM : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv. in IA
1436/23
For the Respondent : Mr. Hitesh Buch, Advocate in IA/443(AHM)2023
For the CoC : Ms. Natasha Shah, Adv.

ORDER

IA/1436(AHM)2023

Heard Learned Counsel for the applicant.

Order is reserved.

IA/443(AHM)2023

Learned Counsel for the applicant submitted that Suspended Management has handed over all the documents and nothing remains to be obtained. In view of the same, IA 443 of 2023 is disposed off. RP is directed to place the same on record of COC.

IA 606 of 2023 & IA/609(AHM)2023

Learned Counsel for the applicant submitted that they have file rejoinder. Learned Counsel for the respondent seeks time to go through the rejoinder.

List for further consideration on 14.05.2024.

IA/348(AHM)2024

Heard Learned Counsel for the applicant and respondent.

Order is reserved.

IA/197(AHM)2024 & IA/380(AHM)2024

List for further consideration on 14.05.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE
MEMBER (JUDICIAL)**